

of the problem posed by the Congress people...(*Interruptions*).

**SHRI H.R. BHARDWAJ :** I do not want to join issue with you. I can join issue with your friend in Karnataka because we are here concerned about values. Why should we say things which are not befitting our stature in Parliament? Kindly bear with me and appreciate. I am requesting you with folded hands. We want that this issue should go down correctly in the records of Parliament; this verdict of the commission of Inquiry must also be put in the chapters of these books so that the correct thing is before the people who read it subsequently after we are not here. That is why I was saying that this debate was very necessary.

I thank the Members who spoke objectively. So far as Members who spoke with Party-voice are concerned, I will still request them to come out with their morals or conscience, whatever it is, so that they can speak in their Party forum and correct it.

I would, of course, like to say that another friend of ours from Karnataka wants to say something.

**MR. DEPUTY SPEAKER :** Mr. Nanje Gowda. You wanted to say something. Please be very brief.

19.00 hrs.

PERSONAL EXPLANATION BY  
MEMBER

[*English*]

**SHRI H.N. NANJE GOWDA (Hasan) :** I should have initiated the discussion. Let me have the satisfaction of concluding the discussion.

**MR. DEPUTY SPEAKER :** Not concluding. The Minister has concluded. You wanted to say something...

**SHRI H.N. NANJE GOWDA :** What else can I do? The Minister should have waited for my chance also and then replied.

**SHRI JAIPAL REDDY :** (Mahbubnagar) : He cannot make a speech now.

**MR. DEPUTY SPEAKER :** The Minister has already replied. As a special case, I am allowing him.

**SHRI H.N. NANJE GOWDA :** Unfortunately, my name has been dragged in certain allegations of currying favour from Mr. Ramakrishna Hegde, their Chief Minister in Karnataka. Whoever has said it, it has gone on record and that is why...

**SHRI S. JAIPAL REDDY :** Not from Mr. Ramakrishna Reddy; from the Janata Government.

**SHRI H.N. NANJE GOWDA :** Allright, from Janata Government. They should know my relationship, the House should understand my relationship, with Mr. Ramakrishna Hegde, how nice it is, how wonderful it is. Because in 1983 he became the Chief Minister in August—he quoted September or October—in August itself I alleged about his favouring contractors, about his giving spirit to other States and at the same time indenting from the Government of India that there is shortage of spirit you please allot us spirit, and he sells away jolly well At Rs. 2.50 when the market rate was Rs. 30...(*Interruptions*).

**MR. DEPUTY SPEAKER :** I am not allowing that thing.

[*Interruptions*]

**MR. DEPUTY SPEAKER :** I am not allowing that thing. It will not go on record. (*Interruptions*) Personal allegations I do not allow.

**SHRI H.N. NANJE GOWDA :** They have done everything to Moily except physically mauling on the Floor of the House. Not only they beseeched this sole line, they have printed it. The Minister also showed. I do

[Shri H.N. Nanje Gowda]  
not know how the Minister is not aware of the law. I would like to bring to the notice the present registration of books in 1967. *(Interruptions)*.

Just listen to me.

MR. DEPUTY SPEAKER : Please be brief. I cannot allow you to read the Act. If you have any personal explanation you give.

*(Interruptions)*

SHRI H.N. NANJE GOWDA : Then what is the use of my participation ?

MR. DEPUTY SPEAKER : I cannot allow that participation. Your time is over. You wanted to raise certain things.

I have only permitted you for that.

*(Interruptions)*

MR. DEPUTY SPEAKER : Names of persons should not be dragged in.

*(Interruptions)*

SHRI H.N. NANJE GOWDA : Section 3 says that the particulars to be printed on books and papers...*(Interruptions)*.

MR. DEPUTY SPEAKER : I don't allow that thing. In what way it is related to you ?

SHRI H.N. NANJE GOWDA : Because Minister referred to two books.

MR. DEPUTY SPEAKER : That Minister has already replied.

SHRI S. JAIPAL REDDY : We do not know what two books have been referred to by the Minister.

*(Interruptions)*

SHRI THAMPAN THOMAS (Mabelikara) : What clarification is the Member seeking?

*(Interruptions)*

MR. DEPUTY SPEAKER : He wants to give personal explanation.

SHRI H.N. NANJE GOWDA : I would have finished by now. Every book and paper printed within India shall have the name of the printer and the place of printing.

*(Interruptions)*

MR. DEPUTY SPEAKER : Please restrict it. You don't open the case once again.

*(Interruptions)*

SHRI H.N. NANJE GOWDA : What is the punishment for printing such books.

*(Interruptions)*

MR. DEPUTY SPEAKER : Tell me what you want.

SHRI H.N. NANJE GOWDA : I am telling that the Government of India under this Act should take cognizance of the offence committed by the concerned people in printing these books. I can tell you that the Government of Karnataka have no drinking water; but they must have spent Rs. 15 crores on printing these books.

SHRI S. JAIPAL REDDY : This should not go on record Sir. This cannot be allowed to go on record. I don't know what the issue is. But this should not be allowed...*(Interruptions)*.

MR. DEPUTY SPEAKER : The discussion is over. I don't want to drag it on...*(Interruptions)*. What is there ? Don't drag on the debate. I am telling that whatever you want to tell, you cannot tell. Already the Minister has replied. Please try to wind up.

SHRI H.N. NANJE GOWDA (Hasan) : There is some allegation made against me. Unfortunately the Hon. Member Shri Somnath Chatterjee is not here. I would have appreciated his presence. He has said that I have used my political clout...*(Interruptions)*. He has quoted somebody telling like that. He has said that. I don't know

whether Mr. Srikantiah has alleged as it is reported in the Press. Anyway he has said. You might have heard "*Ashwatthama Hata Kunjra*." Dharmaraya was made to tell untruths. So also Prof. Dandavate was made to tell untruths on the floor of this House for which he had to regret later

Therefore, it may be part of the design of the Janata Party to make somebody to allege against me. It is all false, baseless and malicious. It is not a fact. If there are MPs who have not gone to the Janata Party Ministers' houses or offices to ask for any favour. I can claim to be one of them. My relationship is not good with them. In the opposition as they are doing here, there I am doing my duty to expose their commissions and omissions.

19.07 hrs.

#### PAPERS LAID ON THE TABLE

##### Notification under Custom Act, 1962

[English]

THE MINISTER OF STATE IN THE  
MINISTRY OF FINANCE (SHRI  
JANARDHANA POOJARY : I beg to lay

on the Table a copy of Notification No. 198/87-customs (Hindi and English versions) published in Gazette of India dated the 7th May, 1987 together with an explanatory memorandum making certain amendments to Notification Nos. 130/86-Customs and 136/86-Customs dated the 17th February, 1986 so as to remove the specific levy of Rs. 3/- per kilogram in respect of both DMT and PTA and fix the total rate of import duty on PTA as 190 per cent *ad valorem* and on DMT as 190 per cent 180 per cent *ad valorem* (Preferential), under section 159 of the Customs Act, 1962. [Placed in library. See No. LT-4395-A/87].

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MR. DEPUTY SPEAKER : The House stands adjourned to re-assemble at 11 a.m. tomorrow.

19.08 hrs.

*The Lok Sabha then adjourned till Eleven of the Clock on Friday, May 8, 1987/Vaisakha 18, 1909 (Saka).*

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